

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BLACK DIAMOND PULSES PRIVATE LTD.

| RELEVANT PARTICULARS | |
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| 1. | Name of corporate debtor BLACK DIAMOND PULSES PRIVATE LTD. |
| 2. | Date of incorporation of corporate debtor 29-04-2008 |
| 3. | Authority under which corporate debtor is incorporated / registered ROC DELHI – REGISTRATION NO.177407 |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor U15310DL2008PTC177407 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor 2131/1, NAI BASTI, NARELA, DELHI – 110 040 |
| 6. | Insolvency commencement date in respect of corporate debtor 07-11-2019 |
| 7. | Estimated date of closure of insolvency resolution process 05-05-2020 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional MAHESH TANEJA IBBI/IPA-002/IP-N00739/2018-19/12326 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board AE-173, SHALIMAR BAGH, DELHI – 110 088 Email : maheshtaneja111@yahoo.in |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional AE-173, SHALIMAR BAGH, DELHI – 110 088 <u>cirpblackdiamondpulses@gmail.com</u> |
| 11. | Last date for submission of claims 21-11-2019 |
| 12. | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Not applicable as per information available with IRP as of now. |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: a) https://ibbi.gov.in/home/downloads b) Not applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **BLACK DIAMOND PULSES PVT LTD.** on **07-11-2019**.

The creditors of **BLACK DIAMOND PULSES PVT LTD.** are hereby called upon to submit their claims with proof on or before **21st NOVEMBER 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of Interim Resolution Professional:

MAHESH TANEJA,
 INTERIM RESOLUTION PROFESSIONAL
 M/S BLACK DIAMOND PULSES PVT LTD..

Date and Place : DELHI 11.11.2019

